

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

R.A. No. 23/94
(O.A. No. 91/90)

Date of decision: 2.9.94

UNION OF INDIA & ORS : Petitioners.

VERSUS

RAMJIDAS MAHESHWARI : Non-Petitioner

Mr. V.S. Gurjar : Counsel for the Petitioner.

None present for the Non-Petitioner.

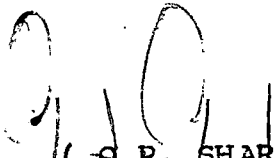
CORAM:

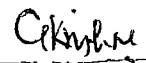
Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL):

This is a Review Application under Rule 17 of the Central Administrative Tribunals, Procedure, Rules, 1987 seeking a review of the order dated 28.1.94 made in O.A. No. 91/90 on the ground of there being errors apparent on the fact of the record. The learned counsel for the applicant has failed to point out any error apparent on the face of record justifying a review of the order in question. The grounds, as stated in the application, are untenable. All the points raised on behalf of the parties were examined and adjudicated upon while deciding the O.A. in question. The Review Petition is groundless and is thereby dismissed, with no order as to costs.


(O.P. SHARMA)
Administrative Member


(GOPAL KRISHNA)
MEMBER (JUDICIAL)